

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 106
IB/106/ND/2022
New IA/435/ND/2024

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.	...	Applicant
Versus		
M/s. Nikhil Footwear Pvt. Ltd.	...	Respondent

Under Section 7 of (IBC)

Order delivered on 01.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the RP	:	Ms Bihu Sharma, Adv. along with RP(Shiv Nandan Sharma)

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

New IA/435/ND/2024:-

Learned Counsel for the Applicant/RP is present through virtual mode.

Issue notice to the Respondents.

The Applicant shall serve a copy of this application to the Respondents by all modes and file proof and affidavit of service within three days. The Respondents are directed to file objections within one week after receipt of the notice.

List this application on **12.02.2024**.

S/d-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

S/d/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)